

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

ORDERS OF THE TRIBUNAL

11.09.2014

OA No. 291/00482/2014

Applicant present in person.

The applicant has filed the present OA being aggrieved by the office order No. 172/2014 dated 02.09.2014 (Annexure A/1) vide which he has been transferred from Jaipur to Delhi on promotion. The applicant submits that his wife is the employee in the State Government of Rajasthan and she is presently working as Lecturer in Rajasthan School of Arts (Government College) at Jaipur. Due to his transfers, the applicant is departed away from the responsibilities of his family many times. The applicant has a four year old son and one year old daughter. That the applicant has been at Jaipur for the last two years. As per the transfer policy, he could be in the area upto 14 years, of which tenure in an 'A' Station shall be maximum upto 08 years. The tenure shall not be less than 04 years in Class 'B' Station. Jaipur is classified as a Class 'B' Station. At Jaipur, he could remain posted for a period of 04 years. The policy does not restrict posting of an officer at Class 'B' for more than 04 years.

Being aggrieved by his transfer from Jaipur, the applicant has submitted a representation to the respondents. According to the applicant, his representation has been forwarded to the Additional Commissioner, CCO, Jaipur.

In the interest of justice, the respondents are directed to consider and decide the representation, submitted by the applicant, according to the provisions of law expeditiously but not later than two months from the date of receipt of a copy of this order by a reasoned & speaking order. The respondents are directed not to give effect to the transfer order dated 02.09.2014 (Annexure A/1) qua the applicant till the disposal of his representation, if the applicant has not been relieved till date.

If the applicant is aggrieved by the decision taken by the respondents on his representation then he is at liberty to file substantive OA, if so advised. The applicant is directed to give a copy of the paper book of this OA to the respondents alongwith a copy of this order.

With these directions, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)